

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

1. C.P. (IB)/1224(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.11.2022**

Name of the Parties: Flourish Capital And Management Consulting
Private Limited
Vs
National Commodities Management Services
Limited

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Shweta Dubey, Ld. Counsel for the Petitioner present. None present on behalf of the Corporate Debtor.
2. The Registry is directed to issue Court Notice to the Corporate Debtor clearly intimating the next date of hearing.
3. The Petitioner is directed to collect court notice from the Registry/Court Officer and serve the same on the other side by all available means i.e. Speed post/regd. Post, email, hand delivery etc. and file proof of service.
4. The Corporate Debtor is directed to file reply within 2 weeks from the date of receipt of notice by duly serving the copy to the other side.
5. List this matter for further consideration on **30.01.2023**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/NP/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)